

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 17/2016

IN THE MATTER OF:

Manav Kumar Agarwal Applicant/Petitioner
v.
Discovery Enterprises Pvt. Ltd. & Ors. Respondents

under Section 303(2)

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Nikhil Ratti Kapoor, Advocate

For the Respondent: Mr. Prachi Trehan, Advocate

ORDER

On behalf of briefing counsel Mr. Dhruv Gupta a request for adjournment has been made on the ground that briefing counsel is not well today. Accordingly, the hearing is deferred to 07.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)